

DIVISION BENCH
COURT - II

P-110

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/56(KB)2024
IA(I.B.C)/636(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30TH APRIL 2024

IN THE MATTER OF	INDIAN BANK VS MR. AYAN MALLICK
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Santosh Kr. Ray, Adv.] For the Financial Creditor
Ms. Rituparna Sanyal, Adv.]
Ms. Zeba Khan, Adv.]
Ms. Muskan Saha, Adv.]

Mr. Udit Agarwal, Adv.] For the RP
Ms. Priyanka Ajitsaria] RP-in-person

Ms. Sutapa Mitra, Adv.] For the Personal Guarantor

ORDER

1. Ld. Counsel/Authorised Representative appearing on behalf of the parties present.
2. As a last chance is given to raise an Objection to the said Report be raised by the Personal Guarantor within a period of one week', **failing which an adverse inference would be drawn against the Personal Guarantor** on the next date of hearing.
3. List the matter for further consideration on **25.06.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Ar.